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Awards are given by the Export Promotion Councils for outstanding export performance. While giving Export Awards adherence to quality is considered.

## Unreported bonder labour

2010, SHRI SURESH PACHOURI: Will the Minister of LABOUR be pleased to state;

- (a) whether there is still a large number of unreported cases of bonded labour in the country as reported in the "Times of India' Of the 30th October, 1986; and
- (b) if so, whether Government propose to advise the public servants all over the country to report any case of bonded labour known to them to the. respective State authorities?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (b) Under the existing scheme of the Bonded Labour System (Abolition) Act, 1976, complaint can be made by anybody about the existence of Bonded Labourers to the authorities. Identification of bonded labour is the responsibility of State Governments. State Governments are advised from time to time to take action to identify bonded labour.

## Norms for appointment of Chairmen and Directors on the Boards of Corporations under the Ministry of Commerce

2017. SHRI CHIMANBHAI MEHTA; Will the Minister of COMMERCE be pleased to state:

- (a) what are the norms for appointment of Chairmen and Directors on the Boards of STC, MMTC and other Corporations under the Ministry of Commerce;
- (b) how many corporations are at present 'functioning under his Ministry;
- (c) what are the details of Chairmen, Managing Directors and other

Directors of each such Corporation including STC and MMTC regarding their date of appointment, term of office, remuneration, perquisites and other facilities; and

(d) whether any social or political worker or workers from voluntary organisations or consumer movements are considered for appointment on the Boards of STC etc., in preference to business executives or a bureaucrat and whether presently they are represented on these Boards?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) Appointments of Chairman and Directors on the Boards of STC, MMTC and other Corporations under the Ministry of Commerce are made by the President in terms of Articles of Association of these Corporations, after due recourse to the procedure prescribed in this regard by the Bureau of Public Enterprises and the Department of Personnel and Training.

- (b) There are 9 public sector undertakings under this Ministry.
- (c) Information is being collected and will be laid on the Table of the House.
- (d) Appointments to the Board of Directors of these Corporations are made based on the suitability of the individual concerned and requirement. Presently there are no such workers on the Board of STC etc.

## Loans to cashew factories in Kerala by Indian Overseas Bank

2018. SHRI T. R. BALU; Will the Minister of FINANCE be pleased to state:

(a) the quantum of loans given by the Indian Overseas Bank to cashew factories in Kerala during the last three years, year-wise and factory-wise;